

PARLIAMENTARY AFFAIRS
 (SHRI P. VENKAIA SUBBIAH) :
 Mr. Deputy Speaker, Sir :

as the Hon. Members are aware, the Government of India have, in pursuance of the resolution passed by this House on 28th August, 1981, constituted a Commission of Inquiry consisting of Shri Justice P.D. Kudal a judge of the Rajasthan High Court, with the following terms of reference :—

- (a) to inquire into the working and activities, including publications, of—
- (1) Gandhi Peace Foundation;
 - (2) Gandhi Samarak Nidhi;
 - (3) All India Sarwa Sewa Sangh;
 - (4) Association of Voluntary Agencies for Rural Development; and
 - (5) Other organisations closely connected with the above mentioned organisations;

to determine whether they acted in conformity with their aims and objects ;

- (b) to inquire into the sources of funds of the organisations referred to above;
- (c) to inquire into the manner of utilisation of funds and misuse thereof, if any, by the said organisations, with reference to their aims and objects; and
- (d) to inquire into any such matter as may be incidental or relevant to the above mentioned matters.

2. A copy of the notification regarding appointment of the Commission has been tabled in this House on March 3, 1982.

3. The Commission will be within the administrative purview of the Ministry of Home Affairs. The Demands for Grants of this Ministry

for the year 1982-83 have already been passed by the House. The expenditure on this 'New Service' could not be foreseen and has not been incorporated in the Budget provisions for the year 1982-83. The Commission is required to begin its work early and submit its report.

4. It is proposed to withdraw Rs. 5.83 lakhs from the Contingency Fund of India to meet the expenses of the Commission upto the end of July, 1982. When the first batch of supplementary demands is presented to Parliament, this demand will be included in order to recoup the advance to the Contingency Fund.

13.15 hrs.

JOINT COMMITTEE ON
 OFFICES OF PROFIT

RECOMMENDATION TO RAJYA SABHA
 TO ELECT A MEMBER

SHRI JAMILUR RAHMAN
 (Kishanganj) : Sir, I beg to move :

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Prof. N. M. Kamble from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

MR. DEPUTY-SPEAKER : The question is :

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle

of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Prof. N. M. Kamble from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

13.16 hrs.

MATTERS UNDER RULE 377

(i) NEED TO RESTORE BARARI STEAMER SERVICE IN BHAGALPUR, BIHAR.

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, बरारी, थाना बिहपुर, जिला भागलपुर की स्टीमर सेवा को बिला बजह बन्द किए जाने की ओर मैं सदन का ध्यान आकृष्ट करना चाहता हूँ। बरारी स्टीमर सेवा सैंकड़ों वर्षों से चली आ रही है। यह दक्षिणी बिहार और उत्तरी बिहार को मिलाती है। प्रशासनिक, प्रतिरक्षा एवं व्यावसायिक दृष्टिकोणों से उत्तरी एवं दक्षिणी बिहार के विकास में इस सेवा का बन्द होना दुर्भाग्यपूर्ण है। भागलपुर बिहार का एक बहुत बड़ा व्यापार केन्द्र भी रहा है।

इस स्टीमर के बन्द होने से आम जनता काफी परेशान है। अतः सरकार से मांग है कि अबिलम्ब बरारी में स्टीमर सेवा को चालू किया जाए तथा भागलपुर में रेलवे पुल का निर्माण किया जाये।

(ii) ESTABLISHMENT OF PUBLIC SECTOR INDUSTRIES IN EASTERN UTTAR PRADESH.

SHRI ZAINUL BASHER (Ghazi-pur) : Sir, U. P. having 20% of country's population has been able to receive only 4% money in the State invested in Public Sector. There are many proposals from the State Govt. for the establishment of public sector industries in U. P. which are pending with the various Ministries under the Govt. of India. These proposals should be cleared as early as possible so that U. P.'s share in public sector investments may increase to some extent.

The public sector industries which have been approved so far are not being located in the backward regions of the State, particularly Eastern U.P. Only Mirzapur District of Eastern U. P. has been provided National Power Projects because of its nearness to the coal fields. On the other hand, one refinery, one petro-chemical project and some other units have been established in Western U. P. which is the most developed part of the State. It has been reported in the Press that the U. P. Government has requested the Central Govt. for the establishment of 3 out of 4 gas based fertiliser plants in Western U. P., completely ignoring the case of Eastern U. P. and Bundel Khand. In this way the regional imbalances are continuing to increase.

It has been repeatedly assured by the Govt. that backward regions will be preferred for the establishment of public sector undertakings. I, therefore, urge upon the Government to establish public sector undertakings in the backward region of U. P., especially Eastern U. P. comprising the districts of Varanasi and Gorakhpur Divisions.

(iii) CONSTRUCTION OF RAILWAY LINE ON RAIPUR-MANDLA-JABALPUR SECTION.

श्री कैयूर भूषण (रा पुर) : उपाध्यक्ष महोदय, आदिवासी हरिजन बाहुल्य मध्य